

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU

Hearing through video conferencing



T.A.62/00761/2021 (SWP.No.2007/2011)

This the 21<sup>st</sup> day of January, 2021

HON'BLE MR. JUSTICE L. NARASIMHA REDDY, CHAIRMAN  
HON'BLE MR. PRADEEP KUMAR, MEMBER (A)

Ali Mohammad Baba, aged 41 years, S/o Sona Ullah Baba, R/o  
Chewdara, Tehsil Beerwa, District Budgam.

.....Applicant  
(Advocate: Mr Bhat Fayaz for Mr M.S. Reshi)

Versus

1. State of J&K through Commissioner/Secretary, Health & Medical Education Department, Civil Secretariat, Srinagar.
2. Director, Health Services Department, Kashmir, Srinagar.
3. Chief Medical Officer, Budgam.
4. Block Medical Officer, Beerwa.

.....Respondents  
(Advocate: Mr Rajesh Thapa, D.A.G.)

**O R D E R**  
**[O R A L]**

Justice L. Narasimha Reddy, Chairman: -

The applicant is working as Nursing Orderly in the Health Services Department of Jammu and Kashmir, since 1997. Complaining that the respondents stopped his salary, the applicant filed SWP.No.2007/2011. On 17.09.2011, the Hon'ble High Court, directed the respondents to examine the case in regard to payment of salary.

2. The Writ Petition has since been transferred to this Tribunal in view of reorganization of the State of Jammu and Kashmir and renumbered as TA.N.761/2021.

3. It is brought to our notice by the learned counsel for the Respondents, that through an order dated 11.06.2019, all the dues of salary of the applicant were released and thereafter the salary is being paid on regular basis.

4. By recording the statement made on behalf of the respondents, we close the TA. There shall be no order as to costs.

(PRADEEP KUMAR)  
MEMBER (A)

(JUSTICE L. NARASIMHA REDDY)  
CHAIRMAN

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